

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:6690  
ANSWERED ON:17.05.2012  
SETTLEMENT OF CASES OUT OF COURT  
Pakkirappa Shri S.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether it is a fact that lack of settlement culture in the country is the main reason for the rise in pending cases and that people do not prefer out-of-court resolution of disputes;
- (b) if so, the details thereof;
- (c) whether the Government is considering for setting up of commercial courts in the country for early disposal of cases;
- (d) if so, the details thereof; and
- (e) the time by which a final decision in this regard is likely to be taken?

**Answer**

MINISTER OF LAW AND JUSTICE(SHRI SALMAN KHURSHID)

- (a)& (b) Government does not have authentic data to establish the fact that lack of settlement culture in the country is the main reason for the rise in pending cases and that people do not prefer out-of-court resolution of disputes, or otherwise.
- (c),(d)&(e) The information is being collected and will be laid on the Table of the House.